

International Conference on National Space Legislation

FEBRUARY 27, 2021

REGISTER AT (LAST DATE: FEBRUARY 22, 2021):

HTTP://BIT.LY/2XPPVU8

Organized by The Centre for Aviation and Space Law, WBNUJS, Kolkata



Distinguished Resource Persons

Centre for Aviation and Space V

DR. ELIGAR SADEH



"The Man Who Wrote the Book": Eligar Sadeh is the CEO & Founder of both the Astropolitics Institute and Astroconsulting International LLC; Chief Editor of the Academic Journal of Astropolitics; and a professor of Astrophysics, Aerospace Engineering, and Astropolitics. His professional experiences include working with NASA, Lockheed Martin Space Systems, Colorado State University, University of Colorado, University of North Dakota College of Aerospace Sciences, U.S. Air Force Academy Eisenhower Center of Space and Defense Studies, and the International Space University. Sadeh's leadership at the Institute and seminal books, such as Space Strategy in the 21st Century, The Politics of Space: A Survey, and Space Politics and Policy: An Evolutionary Perspective, have helped revolutionize the way we think about the human relationship to space enterprise. agalicia and and and

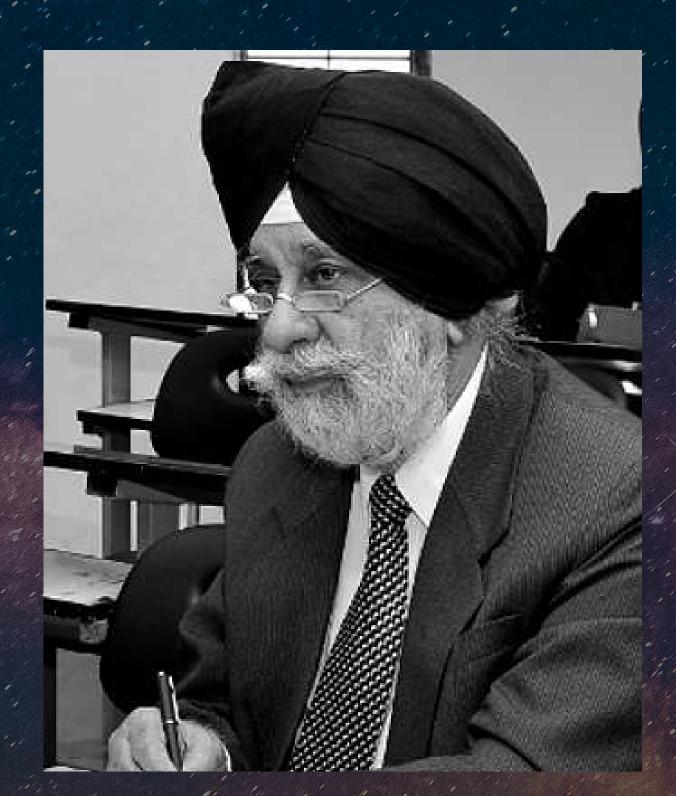
PROF. CDR.J FABIO TRONCHETTI



Dr. Fabio Tronchetti works as a Co-Director of the Institute of Space Law and Strategy and as an Associate Professor at Beihang University, Beijing. He also holds the position of Adjunct Professor of Comparative National Space Law at the School of Law of the University of Mississippi. Previously, he worked as an Associate Professor at the School of Law of the Harbin Institute of Technology and as a Lecturer at the International Institute of Air and Space Law, Leiden University. Dr. Tronchetti is the recipient of the 2019 International Institute of Space Law (IISL) Young Achiever Award and the corecipient of the 2015 International Academy of Astronautics (IAA) Social Science Award for the book 'Handbook on Space Law' (co-authored with Prof. von der Dunk).

PROF (DR.) G. S. SACHDEVA





Prof (Dr.) G. S. Sachdeva is a pioneer scholar on Space Law in India for the last four decades. He has seven books to his credit and has contributed over sixty articles in edited books and law journals in India and abroad. He has a Masters in Economics from Delhi School of Economics, Delhi University, Law graduation from Nagpur University, Nagpur (Gold Medalist) and a Ph.D. in International Law from JNU, New Delhi. He is, currently, an Adjunct Professor to NALSAR University of Law, Hyderabad, and was formerly an Adjunct Professor, School of International Studies, JNU, New Delhi.

PROF. (DR.) JOANNE IRENE GABRYNOWICZ



Prof. Gabrynowicz is Professor Emerita of Space Law, Director Emerita of the National Center for Remote Sensing, Air, and Space Law, University of the Mississippi Law Center, and the Editor-in-Chief Emerita, Journal of Space Law. She has taught space law since 1987 and currently lectures at various universities around the world including the University of Vienna, the University of Warsaw, the University of Copenhagen, and the Beijing Institute of Technology School of Law, and the Beijing University of Aeronautics and Astronautics. She is also a Director of the International Institute of Space Law (IISL) and an official observer for the IISL to the UNCOPUOS Legal Subcommittee. In 2016, she was also awarded the IISL Lifetime Achievement Award. And in 2017, her work was recognized by the International Astronomica Union by naming an asteroid "(9002) Gabrynowicz".



PROF. (DR.) KAI-UWE SCHROGL



Prof. Dr. Kai-Uwe Schrogl is the President of the International Institute of Space Law ('IISL') since 2016. From 2014 to 2016, he served as the Chair of the Legal Subcommittee of the United Nations Committee on the Peaceful Uses of Outer Space ('UNCOPUOS'). He is also a co-editor of the three-volume Cologne Commentary on Space Law and the two-volume Handbook of Space Security.

PROF. (DR.) MAHULENA HOFFMAN



Professor Dr. Mahulena Hofmann is the holder of the SES Chair in Space, SatCom, and Media Law at the University of Luxembourg. Since 2016, she serves as Director of the Master Program in Space, Communication, and Media Law. In 2016, she was the head of an international team that analyzed the framework of space resources activities; afterward, she has been working on a Draft space legislation of Luxembourg. general Regularly, she is a member of the Luxembourg delegation to the Legal Sub-Committee of the UNCOPUOS. She is also a member of the Board of the International Institute of Space Law which awarded her a Distinguished Service Award in 2020. She has authored more than 100 articles and books; in 2019, she published seven "Introduction to Space Law" with Tanja Masson-Zwaan.

Centre for Aviation and Space of

PROF. (DR.) RICKY J. LEE



Dr. Ricky J. Lee has been recognized as a leading expert in Space Law and International Business Law, having acted for launch operators, satellite operators, regulatory agencies, and government entities around the world. Dr. Lee has published extensively, with over 100 books, chapters, articles, and seminar papers on Space Law, International Law, and Commercial Law, including the multidisciplinary monograph Law and Regulation of Commercial Mining of Minerals in Outer Space, 2012. His next substantive Space Law work, Military Aspects of Space Law, will be published in 2021.

PROF. (DR.) STEVEN FREELAND



Steven Freeland is Emeritus Professor of International Law at Western Sydney University, specializing in Commercial Space Law, and previously the Dean of the School of Law. He also holds Visiting or Adjunct positions at various other Universities/Institutes in Copenhagen, Vienna, Toulouse, Hong Kong, Montreal, Kuala Lumpur, London, and Queensland. He is also a Member of the Advisory Group of the Australian Space Agency and has been an advisor to the Australian, New Zealand, Norwegian, and several other Governments issues relating to national space legislative frameworks and policy. He has represented the Australian Government at UNCOPUOS meetings and has also been appointed by the UNCOPUOS to co-chair discussions multilateral the exploration, on exploitation, and utilization of space resources, which will take place in April 2021. He is also a Director of the International Institute of Space Law, and a Member of the Space Law Committees of both the International Bar Association and International Law Association.



The Programme Schedule

1NAUGURAL SESSION 9:45 - 11:00 A.M.



9:45 - 9:55 A.M.

Welcome Address: Prof. (Dr.) N. K. Chakrabarti, Hon'ble Vice-Chancellor, NUJS, Kolkata

9:55 - 10:15 A.M.

Inaugural Address by Prof. (Dr.) Sandeepa Bhat B., Professor of Law & Director - Centre for Aviation & Space Laws, NUJS, Kolkata Topic: Decoding the Varying Approaches to National Space Legislation

10:15 - 10:35 A.M.

Address by Prof. (Dr.) Joanne Gabrynowicz, Professor Emerita & Director Emerita, National Centre for Remote Sensing, Air, and Space Law, University of the Mississippi Law Centre, USA

Topic: Recent Changes in U.S. National Remote Sensing Law

10:35 - 10:55 A.M.

Address by Dr. Eligar Sadeh, CEO & Founder, Astropolitics Institute and Astroconsulting International LLC, USA
Topic: Astropolitics: The Ecosystem of Space Project

10:55 - 11:00 A.M.

Vote of Thanks: Dr. Shouvik Kr. Guha, Assistant Professor & Associate Director, Centre for Aviation & Space Laws, NUJS, Kolkata

TECHNICAL SESSION I 11:00 A.M. - 12:40 P.M.



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11:00 - 11:20 A.M.	Prof. (Dr.) Steven Freeland Emeritus Professor of International Law, Western Sydney University, Australia	Possible Future Exploitation of Space Natural Resources National Law as a Part of the Conversation
11:20 - 11:40 A.M.	Prof. (Dr.) Fabio Tronchetti Co-Director, Institute of Space Law and Strategy & Associate Professor, Beihang University, Beijing, China	The Artemis Accords Pushing the Boundaries of International Space Law?
11:40 - 11:50 A.M.	Sandeep Garg, K.M. Arya, G. Harikrishnan & Imtiaz Ali Khan	Perspective on Exploitation and Utilization of Space Resources
11:50 - 12:00 NOON	Dr. Rohit Roy & Amrisha Tripathi	Environmental Hazards in Outer Space: The Glaring Need of Secondary Laws
12:00 - 12:10 P.M.	Sanchi Dhamija	Perching Over the Kármár Line: Balancing the Goals of Sustainable Space Exploration with Corporate
		Exploration with Corporate Interests and Military Defence
12:10 - 12:20 P.M.	Nikshey Bhavith V.	Legalities of Space Warfare

12:20 - 12:40 P.M.

Question and Answers

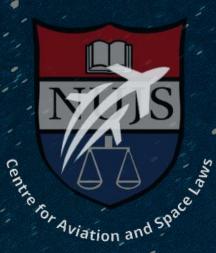
(Participants are allowed to post their questions in the chatbox)

TECHNICAL SESSION II 1:30 P.M. - 3:00 P.M.



1:30 - 1:50 P.M.	Prof. (Dr.) Kai-Uwe Schrogl President, International Institute of Space Law, France	New Contexts for National Space Legislation
1:50 - 2:10 P.M.	Prof. (Dr.) G. S. Sachdeva Adjunct Professor to NALSAR University of Law, Hyderabad	Privatisation of Space Activities and National Legislation
2:10 - 2:20 P.M.	Dr. Debasis Poddar	Constitutionalizing the National Space Legislation
2:20 - 2:30 P.M.	Saloni Bahl	Need for a National Space Legislation Vis-À-Vis New Space Policy
2:30 - 2:40 P.M.	Ch. Amrita Gulshan	Development of Remote
Z.30 - Z.70 T.IVI.		Sensing and Data Protection Policies in the Age of Commercialization in India: An International Response
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2:40 - 3:00 P.M.	Question and Answers	(Participants are allowed to post their questions in the chatbox)

TECHNICAL SESSION III 3:00 P.M. - 4:45 P.M.



3:00 - 3:20 P.M.

Prof. (Dr.) Ricky Lee
Adjunct Professor of Law,
University of Notre Dame &
Partner, Globalex Tax +
Legal, Australia

Adequacy of Domestic Space Legislation to Address Liability for Non-Launch Activities

3:20 - 3:40 P.M.

Prof. (Dr.) Mahulena Hofmann Chair Professor, SES Chair in Space, SatCom and Media Law, University of Luxembourg

Second Space Law of Luxembourg Entered into Force

3:40 - 3:50 P.M.

Dr. Shouvik Kumar Guha & Maathangi Hariharan

Regulating the Use of Artificial Intelligence in Outer Space: Exploring Problems and Possible Solutions

3:50 - 4:00 P.M.

Dayanand Singh & Harikrishnan G.

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Challenges in Cross-Border
Flow of Space Technology
and Mitigation

4:00 - 4:10 P.M.

Ranu Tiwari

Exploring the Issues of Criminal Liability and Responsibility in Outer Space: What Should Be India's Approach?

4:10 - 4:20 P.M.

Gazal Sancheti & Varada Jahagirdar

Time to Tax the Space Economy: Need for Giant Leap Forward in the Taxation Regime

4:20 - 4:40 P.M.

Question and Answers

(Participants are allowed to post their questions in the chatbox)

4:40 - 4:45 P.M.

Vote of Thanks



NOTE

- 1. Time stipulated in this programme schedule is in Indian Standard Time (IST). Resource persons and participants from abroad may please take note of it.
- 2. All resource persons are requested to login at least 15 minutes before the beginning of their respective session.
- 3. All participants should login at least 15 minutes before the commencement of the Seminar. The certificate would be issued to only those participants who participate in all sessions.
- 4. All paper presenters should strictly adhere to the time limit.
- 5. Organisers are not responsible for any problem with Internet connectivity. In case of loss of Internet connectivity during presentations, the opportunity would be given to the next presenter.



The Organising Committee

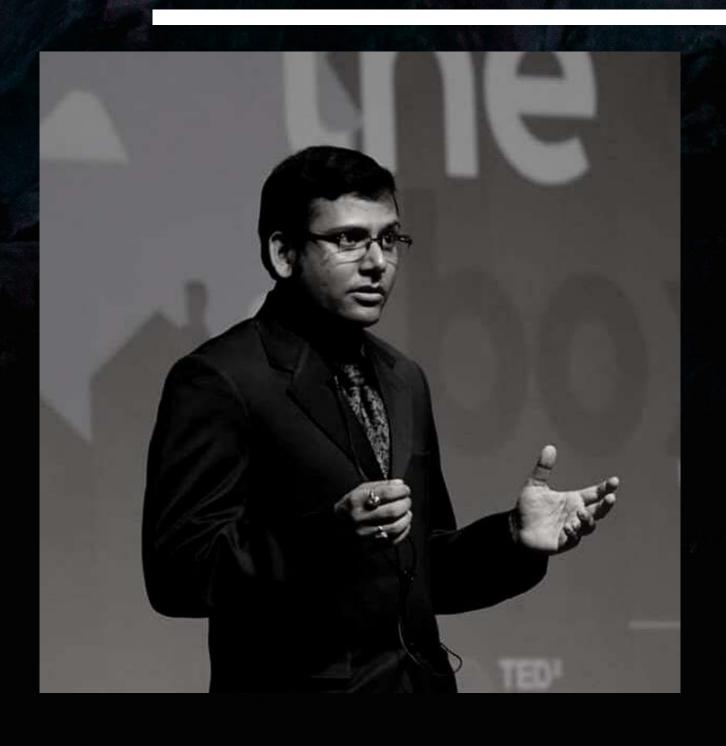
PROF. (DR.) SANDEEPA BHAT





Prof. (Dr.) Sandeepa Bhat is working as a Professor of Law and Director of the Centre for Aviation and Space Laws at the National University of Juridical Sciences, Kolkata. He has the experience of researching on projects sponsored by the World Bank, ISRO, the WB Judicial Academy, Ministry of Justice, and Ministry of Environment, Forest and Climate Change. He has the distinction of being a member of the International Institute of Space Law (IISL), Paris, France. Dr. Bhat has published three books on Space Law and three books on Medical Law. In addition, he has published more than forty-five articles in the journals of international and national repute. He has presented more than ninety research papers in international and national conferences including the coveted International Astronautical Congress, as well as in international conferences held at Jakarta, Seoul, Sharjah, Singapore, Changsha, Paris, and Austin. He also has the distinction of being member of the Indian Space Research Organization's Expert Advisory Group for drafting the National Space Act for India.

PROF. SHOUVIK KUMAR GUHA



Shouvik Kumar Guha is currently working as an Assistant Professor of Law (Senior Scale) at WBNUJS, after having completed his B.A., LLB. (Hons.), LL.M. and Ph.D. in law. He is the Associate Director of the Centre for Aviation and Space Laws, NUJS, and a member of the global forum of Sustainable Market Actors for Responsible Trade (SMART), the Network of Indian Competition Experts- Cartel Working Group (NICE-CWG). His areas of interest include law and technology, corporate and competition law, contract law, and law and literature. In 2019, a course designed by him, exploring the interface between law and fantasy fiction literature, received international acclaim for being the first of its kind in the world. \ He is also associated with several leading national and international law journals in an editorial and reviewing capacity, and has to date to his credit about sixty-five publications including book chapters, conference papers, and journal articles.



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THE ORGANISING COMMITTEE

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